

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No.24/2019 in Petition No.305/MP/2015

Subject : Applications under Regulation 111 of the CERC (Conduct of Business Regulations), 2009 to place on record copy of the judgment dated 21.12.2018 passed by the Hon'ble Appellate Tribunal for Electricity in Appeal No.193/2017-GMR Kamalanga Energy limited v. central Electricity regulatory Commission & Ors. and for interim orders/directions.

Date of Hearing : 20.3.2019

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Dr. M.K. Iyer, Member

Applicant : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Company Limited and Others

Parties present : Shri Buddy Ranganatnan, Advocate, APNRL
Shri Tejasv Anand, Advocate, APNRL
Shri Deepak Khurana, Advocate, APNRL
Shri K.Manoraj, APNRL
Shri Aashish Anand Bernad, Advocate, PTC India
Shri Paramhans, Advocate, PTC India

Record of Proceedings

Learned counsel for the Applicant submitted that the Applicant has filed the present IA to place on record of the APTEL's judgment dated 21.12.2018 in Appeal No.193/2007 (GMR Kamalanga Energy Limited vs Central Electricity Regulatory Commission and Ors.) in which APTEL has held that cancellation of coal block by the Hon'ble Supreme Court is change in law under the PPA and for seeking direction to the Respondents to make payment of 75% of the amount due to the Petitioner towards Change in law claims made in the Petition No.305/MP/2015 along with the carrying cost.

2. Learned Counsel for WBSEDCL accepted notice and requested for time to file reply to the IA.
3. After hearing the learned counsel for the Applicant and WBSEDCL, the Commission admitted the IA and directed to issue notice to the Respondents on the IA.
4. The Commission directed the Applicant to serve copy of the IA on the Respondents immediately, if not served already. The Respondents were directed to file their replies, by 5.4.2019, with an advance copy to the Applicant, who may file its rejoinder, if any, by

12.4.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The IA shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**